

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.104
C.P.(IB)/147(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI Bank Ltd
V/s
JBF Industries Ltd

.....Applicant

.....Respondent

Order delivered on 05/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Roshan Guad, Adv.
For the Respondent : None.

ORDER

It has been apprised that against the same corporate debtor Court No. 2 of this Tribunal in CP (IB) No. 55 of 2021 has already passed an order of CIRP on 25.01.2024, in the matter of SABIC Asia Pacific Pte. Ltd., V/s. JBF Industries Limited.

In view of the above, the present CP (IB)/147(AHM) 2023 is dismissed with liberty to get it revived in case any order of settlement or withdrawal of CIRP in that matter is passed or any Higher Court set aside the order of CIRP. Further, liberty is given to the present applicant to file its claim before the concerned IRP / RP.

Accordingly, **C.P. (IB)/147(AHM) 2023** is dismissed.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)